

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:109

ANSWERED ON:21.07.2015

Abduction of Children

Baig Shri Muzaffar Hussain

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether incidents of abduction of men, women and children have increased in the country;

(b) if so, the details thereof along with the total number of such cases reported, number of men, women and children traced/ untraced, kidnappers arrested and gangs busted along with the action taken against them, separately during each of the last three years and the current year, State-wise;

(c) the reasons for the rise in the incidents of abduction in the country; and

(d) the details of advisories/guidelines issued to the States in this regard along with the other corrective steps taken by the Government to curb such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per the information available with National Crime Record Bureau, a total 47952, 65461 and 77237 cases were reported under kidnapping and abduction respectively during 2012, 2013 and 2014. The total number of such cases reported, charge-sheeted, convicted and persons arrested, charge-sheeted & convicted state-wise is given at Annexure -I. State-wise number of children traced & un-traced during the last three year is given at Annexure II.

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(c): Section 166(A) of IPC has been incorporated through Criminal Law Amendment Act, 2013 which makes non-registration of specific crimes against women by police a punishable offence. The rise in incidents of kidnapping and abduction may be attributed to increase in registration of crimes by the Police. Moreover the Hon"ble Supreme Court directive on mandatory registration of FIR in case of missing children has also contributed to rise in registration of crimes against children.

d) As per seventh schedule to the constitution of India, 'Police' and "Public Order' are State subject, hence the registration, investigation and prosecution of crimes is primarily the responsibility of the State Governments/UT Administrations. However, MHA has issued several advisories to the states /UTs to strengthen the efforts on tracing the abducted children. The advisories are available on the Ministry of Home Affairs website [mha.nic.in/sites/upload\\_files/mha/files/pdf/AdCrime-Agnst-Women170909.pdf](http://mha.nic.in/sites/upload_files/mha/files/pdf/AdCrime-Agnst-Women170909.pdf); [mha.nic.in/sites/upload\\_files/mha/files/CSAdviMissingChild-170713.pdf](http://mha.nic.in/sites/upload_files/mha/files/CSAdviMissingChild-170713.pdf) and [mha.nic.in/sites/upload\\_files/mha/files/CrimesagainstWomen0601.PDF](http://mha.nic.in/sites/upload_files/mha/files/CrimesagainstWomen0601.PDF)

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